

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 657**

**TO BE ANSWERED ON WEDNESDAY, THE 20.11.2019**

**Setting up of High Court in Kurnool**

657. SHRI ADALA PRABHAKARA REDDY:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- a) whether lawyers of Kurnool Bar Association are on protest for the last 50 days demanding for setting up of a High Court in Kurnool;
- b) if so, the details thereof; and
- c) the steps taken by the Government to consider their demand favourably and solve the problems of litigants?

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): Yes, Sir. Lawyers are demanding setting up of High Court of Andhra Pradesh at Kurnool.

Article 214 of the Constitution provides that there shall be a High Court for each State. In pursuance of Article 214 of the Constitution and order dated 29.10.2018 issued by Supreme Court in the matter of Union of India Vs. T. Dhangopal Rao and ors [SLP (Civil) Dy. No. 29890 of 2018], a separate High Court for State of Andhra Pradesh namely High Court of

Andhra Pradesh with principal seat at Amravati has been established under Andhra Pradesh Reorganisation Act 2014 w.e.f. 01.01.2019 in consultation with State Government of Andhra Pradesh and the then High Court of Judicature at Hyderabad for the States of Telangana and Andhra Pradesh. The matter of setting up and running of High Court is under the domain of State Government.

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